

SHRI NIREN GHOSH: I am making my submission.

The point of order is that something unprecedented so far, though many things have taken place, has happened with regard to Assam. When the Gogoi Ministry was formed, the Governor said...

MR. DEPUTY-SPEAKER: Was there any infringement of any rule?

SHRI NIREN GHOSH: I am on a point of order.

MR. DEPUTY-SPEAKER: You are making a speech. What is your point of order?

SHRI NIREN GHOSH: When the Gogoi Ministry was formed, the Governor said that he has done it in the interest of the country. No majority, whatsoever, nothing was shown. It did not say that he was satisfied and then...

MR. DEPUTY-SPEAKER: I have understood your point of order. I am giving my ruling. Why a long speech? Please sit down.

SHRI NIREN GHOSH: Let me speak, Sir. There is a Supreme Court opinion that when an Electoral College is formed, it cannot be disturbed in any way. The court even cannot come into the picture. So, neither the Governor, nor the President in this connection has any authority to dissolve the Assembly. It is an established Parliamentary practice and convention. The opposition had a majority commanding 66 MLAs in the House. They must be called upon, tested. But nothing was done. Dissolution of the Assembly was done. Nobody knows, not even

an indication whether any election can take place or not. Everything has broken down. It is illegal, invalid and it is a further march towards authoritarianism. (Interruptions)

MR. DEPUTY-SPEAKER: Order please. You see Article 356(iii):

"Every proclamation under this Article shall be laid before each House of Parliament and shall, except where it is a proclamation revoking a previous proclamation, cease to operate at the expiration of two months, unless before the expiration of that period..."

That is all right.

Therefore, he is only doing a constitutional... (Interruptions) Please listen. A copy of the report dated 18th March 1982 from the Governor of Assam has also been published. (Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record. Now Mr. Laskar.

15.30 hrs.

PAPERS LAID ON THE TABLE—
Contd.

PRESIDENT'S ORDER FURTHER POSTPONING ELECTIONS IN DELHI AND PRESIDENT'S PROCLAMATION AND ORDER ETC; IN RESPECT OF STATE OF ASSAM.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): I beg to lay on the Table;

(1) A copy of Notification No.S.O. 140(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1982 containing President's Order dated the 18th March, 1982, issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a

further period of six months with effect from the 21st March, 1982.

[Placed in Library. See No. LT-3676/82].

(2) (i) A copy of the Proclamation (Hindi and English versions) dated the 19th March, 1982, issued by the President under Article 356 of Constitution in relation to the State of Assam published in Notification No. G.S.R. 256(E) in Gazette of India dated the 19th March, 1982 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 19th March, 1982, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 257(E) in Gazette of India dated the 19th March, 1982.

(3) A copy of the Report dated the 18th March, 1982, of the Governor of Assam to the President (Hindi and English versions).
[Placed in Library. See No. LT-3677/82]

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing will go on record. All these things are without my permission. They will not go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record anything. Now we go on to the next item on the business: Private Members' Business. There is a limit for everything.

(Interruptions)**

MR. DEPUTY-SPEAKER: Now we go on to the Private Members' Business. There is a way. This is not the way. We cannot conduct the business of the House in this manner.

(Interruptions)

MR. DEPUTY-SPEAKER: Now Mr. Doongar Singh.

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record anything—whatever they say. There is a limit.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

THIRTY-EIGHT REPORT

SHRI DOONGAR SINGH (Hamirpur): I beg to move:

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1982."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1982."

The motion was adopted.

(Interruptions)**

MR. DEPUTY-SPEAKER: That is all right. Don't record anything.

(Interruptions)**

MR. DEPUTY-SPEAKER: Now Private Members' Business—Bills for introduction. Mr. Kusuma Krishna Murthy.

15.33 hrs.

CONSTITUTION (AMENDMENT)
BILL††

(Amendment of article 335)

SHRI KUSUMA KRISHNA MURTHY (Amalapuram): I beg to move for leave to introduce a Bill